

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 714
TO BE ANSWERED ON 14.12.2018

Coastal Regulation Zone

714: DR. KIRIT SOMAIYA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of the Coastal Community's organizations consulted before drafting Coastal Regulation Zone (CRZ), 2018 and their submissions to the drafting committee;
- (b) the details of submissions of the other stakeholders, received before and during the preparation of draft CRZ, 2018;
- (c) the reasons for acceptance and rejection of each items contained in the submissions of these stakeholders; and
- (d) the details of official letter/order used to translate draft CRZ, 2018 in the local language of coastal communities for the purpose of consultations with them?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

- (a) to (d) Based on the recommendations of the Committee constituted to examine various issues and concerns of Coastal States/UTs and stakeholders and after having considered the concerns of various stakeholders, including Non-Governmental Organisations and State Governments, the draft CRZ Notification, 2018 have been published for public comments before finalisation after following due procedure. A total of 3833 comments/suggestions have been received.

The comments received have been examined and issues admissible on merit have been appropriately taken into consideration in finalising the draft CRZ Notification. The rule making process as prescribed in the Environment (Protection) Rules, 1986 does not mandate translation into local languages of all coastal communities on the draft CRZ Notification, 2018.
